

12.06 hrs

FINANCIAL COMMITTEES—A
REVIEW

SECRETARY: I beg to lay on the Table a copy each of the Hindi and English versions of the following:—

(1) Financial Committees, 1978-79—A Review.

(2) Financial Committees, 1979-80—A Review.

12.06 hrs

PETITION RE: HARDSHIPS OF
BOMBAY RAILWAY SUBURBAN
COMMUTERS

SHRI R. K. MHALGI (Thane): I beg to present a petition signed by Shri R. G. Kapse and others regarding hardships of Bombay Railway Suburban commuters.

12.07 hrs

ELECTION OF DEPUTY SPEAKER

MR. SPEAKER: Now, we have the motions for the election of the Deputy Speaker.

श्री मनी राम बागड़ी : (हिसार) अध्यक्ष महोदय, इस चुनाव का जो तरीका है उसमें अभी तक विरोध पक्ष से डिप्टी स्पीकर हुआ करता है। यहां पर सदन के माननीय नेता बैठे हैं वे इस परम्परा को न तोड़ें तो बहुत अच्छा होगा। (व्यवधान)

MR. SPEAKER: Shri K. P. Singh Deo.

SHRI K. P. SINGH DEO (Dhenkanal): Sir, I beg to move:

"That Shri G. Lakshmanan, a member of this House, be chosen as the Deputy Speaker of this House."

SHRI S. MURUGIAN (Tiruppat-tur): Sir, I second the motion.

MR. SPEAKER: Shri George Fernandes.

श्री जार्ज फर्नांडीस (मुजफ्फपुर) : अध्यक्ष महोदय, मैं आपकी इजाजत से पहल कुछ कहना चाहूंगा... (व्यवधान)

MR. SPEAKER: Why are you trying to come up? Is it your job? Please, Mr. Pande!

SHRI CHANDRAJEET YADAV (Azamgarh): Sir, under Rule 8, clause (3), the mover can make a statement if he wants to make one. Therefore, he may be permitted. (Interruptions).

Why are you jumping? Let the Speaker decide: I am not talking to you. (Interruptions).

I don't know how they function! They don't let even the Speaker function.

MR. SPEAKER: He can only move the motion.

SHRI CHANDRAJEET YADAV: I am referring to Rule 8, clause (3).

MR. SPEAKER: It says: "...and shall confine himself to a mere statement to that effect". "To that effect" means moving it.

श्री जार्ज फर्नांडीस : मैंने कहा कि आपकी इजाजत हो तो...

MR. SPEAKER: Mr. George, why are trying to force my hand? You can only move the motion.

श्री जार्ज फर्नांडीस : सारे नियमों के कर्ताधरता आप हैं।

MR. SPEAKER: No, it is for the House. Within the Rules, I am bound to work. It is only to be moved. It can only be moved.

श्री जार्ज फर्नांडीज: अध्यक्ष महोदय, मैं प्रस्ताव करता हूँ,

“कि श्री धनिक लाल मण्डल को, जो इस सभा के सदस्य हैं, इस सभा का उपाध्यक्ष चुना जाये।”

(Interruptions)

MR. SPEAKER: Why are you coming up? Is it your job or my job? I have to control it.

SHRI SAMAR MUKHERJEE (Howrah): I second the motion.

SHRI INDRAJIT GUPTA (Basirhat): Sir, I beg to move:

“That Shri Dhanik Lal Mandal, a Member of this House, be chosen as the Deputy Speaker of this House.”

DR. B. N. SINGH (Hazaribagh): Sir, I second the motion.

SHRI YESHWANTRAO CHAVAN (Satara): Sir, I beg to move:

“That Shri Dhanik Lal Mandal, a Member of this House, be chosen as the Deputy Speaker of this House.”

श्री चन्द्र देव प्रशाद वर्मा (झारा): मैं इस प्रस्ताव का समर्थन करता हूँ
(Interruptions)

SHRI INDRAJIT GUPTA: Sir, I am seeking your guidance. If any of the proposers of these motions wishes to withdraw his motion and state why he is withdrawing it, will you not permit?

MR. SPEAKER: Yes, we shall permit, I think....

SHRI INDRAJIT GUPTA: This is under Rule 8(3).

MR. SPEAKER: But the point is this. If any hon. Member decides to

withdraw his motion, he can just do that.

SHRI INDRAJIT GUPTA: But he must be allowed to explain.

MR. SPEAKER: The Rule does not allow that.

SHRI INDRAJIT GUPTA: I am seeking your guidance.

MR. SPEAKER: My guidance is, as laid down in the rules. I am to be guided by the rules framed by this House.

SHRI SAMAR MUKHERJEE: I am reading sub-section (3) of Rule 3. It reads:

“A member in whose name a motion stands on the list of business may, when called, move the motion or withdraw the motion, and shall confine himself to a mere statement....”

MR. SPEAKER: ‘Mere statement to that effect’. (Interruptions)

SHRI SAMAR MUKHERJEE: A statement should be allowed to be made.

MR. SPEAKER: Here these words say, “...to a mere statement to that effect.” And what is that? The motion is being withdrawn. (Interruptions) You just go into that. It says, “...a mere statement to that effect.” To that effect. That is, the motion is being withdrawn. If any Member is willing to withdraw, please do....

SHRI SAMAR MUKHERJEE: He will make a statement why he is withdrawing.

MR. SPEAKER: No. Mere statement to that effect, that his motion is being withdrawn.

SHRI SAMAR MUKHERJEE: What is the meaning of ‘statement’?

MR. SPEAKER: It means, the motion is being withdrawn. (Interruptions)

tions) If the rules say like that, then I cannot decide otherwise.

PROF. MADHU DANDAVATE:
 Sir, on a point of order.

MR. SPEAKER: Which rule you are referring to?

PROF. MADHU DANDAVATE:
 To the same Rule. You allow a 'mere statement'. What that 'mere statement' is, that, of course, has to be left to the Members.

MR. SPEAKER: No. '....to that effect'.

AN HON. MEMBER: There is a difference between 'proposal' and 'statement'. (Interruptions)

MR. SPEAKER: Please give me one minute.

PROF. MADHU DANDAVATE: By this time the statement would have been over.

MR. SPEAKER: No, no. It should be according to the rules. I have gone through this also, it is not possible. It should be only a mere statement that he is withdrawing.

SHRI SOMNATH CHATTERJEE: I draw your attention to Rule 389 on residuary powers. Rule 8(3) is not a bar. It only lays down what you have been already pleased to indicate. Under rule 389 when there is no specific provision....

MR. SPEAKER: This is very specific.

I will now put the motion to the House. The question is:

"That Shri G. Lakshmanan, a member of this House, be chosen as the Deputy Speaker of this House."

The motion was adopted.

MR. SPEAKER: Shri G. Lakshmanan is chosen as the Deputy Speaker of this august House.

The hon. Prime Minister.

12.15 hrs.

FELICITATIONS TO THE DEPUTY SPEAKER

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI): May I take this opportunity of congratulating Shri G. Lakshmanan on his election as Deputy Speaker.

Shri G. Lakshmanan has wide experience of public life and also he has been a member of the other House and this should stand him in good stead in safeguarding the rights and privileges of all sides of the House, of individual members as well as in upholding the dignity and decorum of this august House. I extend a warm welcome to him and I give him our good wishes and assure him of our co-operation.

SHRI GEORGE FERNANDES (Muzaffarpur): I would like to extend my congratulations on behalf of the Lok Dal to the newly elected Deputy Speaker.

I would have been very happy if this election would not have been necessitated. We submitted the motion in order to draw the attention of the House to a convention that had been observed in the past where a member belonging to the Opposition was invariably made the Deputy Speaker.(Interruptions) In the last two Lok Sabhas the Opposition was consulted before the Deputy Speaker was elected or before the nomination for Deputy Speakership was made. We had hoped that that tradition would be continued and it is only when we found that that tradition had not been continued, we were constrained to make our own nomination.